



सत्यमेव जयते

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Ranchi, Monday 1st September, 2014

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 27th August, 2014

No.04/2014/R&S--In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, Ranchi hereby amend Rule 8(1)(xiii) of "High Court of Jharkhand Rules, 2001" by adding the words "except advances / withdrawal of the amount of GPF" at the end of Rule 8(1)(xiii) of "High Court of Jharkhand Rules, .2001" so that the said Rule 8(1)(xiii) of "High Court of Jharkhand Rules, 2001" shall be read as "to pass orders on recommendation to the Government on the applications of the Judicial Officers for various types of advances and loan except advances/ withdrawal of the amount of GPF."

Aforesaid amendment shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court,
Anil Kumar Choudhary,
Registrar General.

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION

No. 04/2014/R&S

Dated Ranchi the 27th of August, 2014

In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, Ranchi hereby amend Rule 8(1)(xiii) of "High Court of Jharkhand Rules, 2001" by adding the words "except advances / withdrawal of the amount of GPF" at the end of Rule 8(1)(xiii) of "High Court of Jharkhand Rules, 2001" so that the said Rule 8(1)(xiii) of "High Court of Jharkhand Rules, 2001" shall be read as "to pass orders on recommendation to the Government on the applications of the Judicial Officers for various types of advances and loan except advances/ withdrawal of the amount of GPF."

Aforesaid amendment shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court
Sd/- Anil Kumar Choudhary
Registrar General

Memo No. 1802 /R&S

Dated Ranchi the 27.08.2014


Copy forwarded to the Central Project Coordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for its publication in the E-Gazette.

Sd/- Anil Kumar Choudhary
Registrar General

Memo No. 1803-1804 /R&S

Dated Ranchi the 27.08.2014

Copy forwarded to the Central Project Coordinator, e-Courts Project and I/C N.I.C Cell, High Court of Jharkhand, Ranchi with a request to post the same on the Official Website of the High Court of Jharkhand, Ranchi.


27-08-2014
Registrar General